

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP (IB) No.227/Chd/Pb/2018

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

M/s. Kamal Chemicals,
Proprietorship concern,
having its office at F-251,
Phase-VIII, Focal Point,
Ludhiana, Distt. Ludhiana.

...Petitioner-Operational Creditor

Vs.

M/s. Cosmos Sanjay Weaving
Mills Private Limited, having its
registered office at: Kashmir Road
Verka, Amritsar, Punjab-143 501.

...Respondent-Corporate Debtor

Order delivered on: 28.08.2018

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : 1. Mr. Pulkit Goyal, Advocate.
2. Mr. Harsh Garg, Advocate.

ORDER (Oral)

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition as settlement is stated to have been reached between the parties because of payment of the due amount. Dismissed as withdrawn without liberty to file a fresh petition on the same cause of action.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

August 28, 2018

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